

# Views/Suggestion on draft "The Reporting System on Accounting Separation Regulation, 2012

1 message

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Ashok Agarwal <[ashok07agarwal@gmail.com](mailto:ashok07agarwal@gmail.com)>

Mon, Jan 30, 2012 at 6:11 AM

Reply-To: Ashok Agarwal <[ashokagarwal@vsnl.com](mailto:ashokagarwal@vsnl.com)>  
To: trai.fadiv@gmail.com

Dear Sir/Madam

As per clause 1(3) of The Reporting System on Accounting Separation Regulations, 2012;

These regulations shall apply to all service providers having aggregate turnover of not less than rupees one hundred crore, during the accounting year for which report is required to be submitted under these regulations, from operations under the telecom license(s) issued to them under section 4 of the Indian Telegraph Act 1885.

*Kindly clarify, before The Reporting System on Accounting Separation Regulations, 2012 is notified, that all service providers having aggregate turnover of not less than rupees one hundred crore, during the accounting year for which report is required to be submitted under these regulations, from operations under the telecom license(s) issued to them under section 4 of the Indian Telegraph Act 1885, are NOT REQUIRED TO MAINTAIN RECORDS UNDER THE FOLLOWING NOTIFICATIONS (WHICH CONTINUES TO BE APPLICABLE TO ALL OTHER SERVICE PROVIDERS)*

- NOTIFICATION no. G.S.R.782 (E) dated 27th November 2002 called the Telecom Regulatory Authority of India, Service Providers (Maintenance of Books of Accounts and other Documents) Rules, 2002
- No. 7-4/2001 – Tariff - 21st October 2003 (Gazette of India dated 8th November 2003): In pursuance of sub-rule (1) of rule 3 of the Telecom Regulatory Authority of India, Service Providers (Maintenance of Books of Accounts and Other Documents) Rules 2002, the Central Government hereby specifies that the books of accounts required to be kept and maintained by every service provider under the above referred rules, shall be maintained in the following manner, namely .....

Regards

Yours Sincerely

Ashok Agarwal

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